

FORM OF WITHDRAWAL

(Please send this Form of Acceptance-cum-Acknowledgement with enclosures to Sharex Dynamic (India) Private Limited at the collection centre mentioned in the Letter of Offer)

Offer Opens on	Friday, October 09, 2009
Last Date for Withdrawal of Application	Friday, October 23, 2009
Offer Closes on	Wednesday, October 28, 2009

From

Name :

Full Address:

Tel No. _____ ; **Cell No.** _____

Fax No. _____ ; **Email.** _____

To,

Sharex Dynamic (India) Private Limited
Unit: Prism Informatics Limited – Open Offer
Unit No.1, Luthra Industrial Premises,
Andheri Kurla Road, Andheri (East),
Mumbai - 400 072.

Dear Sir,

Sub: Open offer to acquire 1,26,000 equity shares of Rs. 10 (Rupees Ten Only) each of Prism Informatics Limited (Target Company) by Idhasoft Limited (Acquirer)

I/We refer to the Letter of Offer dated September 30, 2009 for acquiring the equity shares held by me/us in Prism Informatics Limited – Open Offer.

I/We have read the procedure for withdrawal of equity shares tendered by me/us in the Offer as mentioned in the Letter of Offer and unconditionally agree to the terms and conditions mentioned therein.

I/We hereby consent unconditionally and irrevocably to withdraw my/our Shares from the Offer and I/We further authorise the Acquirer to return to me/us, the tendered equity share certificate(s)/ share(s) at my/our sole risk.

I/We note that upon withdrawal of my/our Shares from the Offer, no claim or liability shall lie against the Acquirer /Manager to the Offer/ Registrar to the Offer.

I/We note that this Form of Withdrawal should reach the Registrar to the Offer at the collection center mentioned in the Letter of Offer on or before the last date of withdrawal.

I/We note that the Acquirer /Manager to the Offer / Registrar to the Offer shall not be liable for any postal delay/loss in transit for the equity shares held in physical form.

I/We also note and understand that the Acquirer will return the original share certificate(s), share transfer deed(s) and Shares only on completion of verification of the documents, signatures etc.

----- **Tear along this line** -----

Prism Informatics Limited – Open Offer

Acknowledgement slip

Received from Mr/Ms _____

Folio No. _____ Form of Withdrawal dated _____ .

Stamp of collection centre	Signature of Official	Date of Receipt

The particulars of the tendered Share(s) that I/We wish to withdraw are detailed below:

Folio No.	Certificate No.	Distinctive Nos.		No. of shares
	Tendered			
Total number of equity shares Tendered				
	Withdrawn			
Total number of equity shares Withdrawn				

(In case of insufficient space, please use additional sheet and authenticate the same)

I/We hold the following equity shares in dematerialized form and tendered the equity shares in the Offer and had done an off-market transaction for crediting the Shares to “**Saffron Capital Advisors Private Limited Escrow A/c PIL Open Offer**” (the “Special Depository Escrow Account”) with the following particulars:

DP Name – Saffron Global Markets Private Limited

Client ID – 12058900-00001873

DP ID – 12058900

Please find enclosed a photocopy of the Depository Delivery Instruction(s) duly acknowledged by DP. The particulars of the account from which my/our equity shares have been tendered are as detailed below:

DP Name	DP ID	Client ID	Name of Beneficiary	No. of Equity Shares

I/We note that the equity shares will be credited back only to that Depository Account, from which the equity shares have been tendered and necessary standing instructions have been issued in this regard.

In case of dematerialized equity shares, I/We confirm that the signatures of the beneficiary holders have been verified by the DP as per the records maintained at their end and the same have also been duly attested by them under their seal.

I/We confirm that the particulars given above are true and correct.

Yours faithfully,

Signed & Delivered by	Full Names (s) & Address	Signature	Verified and Attested (by DP in case of Demat Shares and by Bank in case of Physical Shares)
First/Sole Holder			
Joint Holder 1			
Joint Holder 2			

Note: In case of joint holdings all must sign. A Corporation must affix its common seal necessary Board resolution should be attached.

Place: _____

Date: _____

Note: All future correspondence, if any should be addressed to the Registrar to the Offer at

SHAREX DYNAMIC (INDIA) PRIVATE LIMITED
UNIT: PRISM INFORMATICS LIMITED – OPEN OFFER
Unit No.1, Luthra Industrial Premises,
Andheri Kurla Road, sAndheri (East),
Mumbai - 400 072.